

[English]

Voluntary Retirement scheme for textile workers

2009. SHRI MOHAN RAWALE :
SHRI RAM NAIK :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government of Maharashtra has submitted a proposal to the Union Government for reimbursement under the National Renewal Fund Scheme, of amount of voluntary retirement scheme approved by the State Government of Maharashtra for workers/staff in the mills run by Maharashtra State Textiles Corporation and the Textile Corporation of Marathwada Ltd.,

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) to (c). The Government of Maharashtra has requested for assistance of Rs.74.83 crores from the National Renewal Fund for payment of gratuity and compensation under the Voluntary Retirement Scheme to the staff of the Maharashtra State Textile Corporation Ltd. and the Textile Corporation of Marathwada Ltd.. However, assistance from the National Renewal Fund has been provided for implementation of Voluntary Retirement Scheme in Central Public Sector Undertakings only.

[Translation]

Concession to Foreign Manufacturers

2010. SHRI SATYA DEO SINGH :
KUMARI UMA BHARATI :
SHRI VIJAY GOEL :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have given considerable concessions to the foreign manufacturers due to economic reforms.

(b) if so, the details thereof.

(c) whether the Government propose to extend these concessions also to the domestic manufacturers; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (d). The tax policy does not differentiate between foreign and domestic manufacturers.

Financial Assistance to Delhi by IDBI

2011. SHRI JAI PRAKASH AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) the number of applications received by Industrial

Development Bank of India from the entrepreneurs of Delhi for financial assistance during the last three years and as on date:

(b) the number of applications from Delhi and other States accepted during the said period and the number of applications rejected;

(c) the details of the financial assistance provided during this period, unit-wise:

(d) whether the Government are aware about certain irregularities in sanctioning the financial assistance to the entrepreneurs; and

(e) if so, the details thereof and the action taken or proposed to be taken in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The number of applications received by Industrial Development Bank of India (IDBI) from entrepreneurs of National Capital Territory (NCT) of Delhi under IDBI's direct finance scheme during the last three years and the current year (April 1996 - June 1996) is as under:

YEAR	APPLICATIONS RECEIVED
1993-94	95
1994-95	95
1995-96	46
April 1996- June 1996	4

(b) The number of applications sanctioned and rejected under its direct finance scheme by IDBI during the last three years and the current year (April 1996 - June 1996) is as under:

Year	Applications Sanctioned		Applications Rejected	
	All India	NCT of Delhi	All India	NCT of Delhi
1993-94	1558	82	44	3
1994-95	1794	83	37	3
1995-96	1258	31	35	1
April 1996- June 1996	112	2	3	NIL

(c) The details of assistance sanctioned by IDBI to entrepreneurs in NCT of Delhi under direct finance schemes during the above period are as under: